(b) During the last three years, the following artistes were allotted General Pool accommodation:

Name of the artiste	Date of allotment	
1. Smt. Shiela Bhatia .	4-3-1977	
2. Ustad Vilayat Khan	6-10-1978	
3. Smt. Savita Devi	25-10-:978	

(c) Does not arise in view of reply to part(a).

(d No request was received in the Ministry of Works and Housing for allotment of Government accommodation from Indian Revival Group.

(e) Does not arise.

Report of the Working Group *oi* Experts on Bombay High

1011. PROF. RAMLAL PARIKH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the working group of experts appointed by Government to recommend the land fall point for off-shore gas of Bombay-High have submitted their report;

(b) if so, what action Government have taken in this regard;

(cj whether Government propose to lay the report on the Table of the House; and

(d) what ig the comparative con-structure recommended by the group on land-fall point at Navapur and Oburat?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) The report of the Working Group and the recommendations ' of the ONG Commission regarding the route and size of the pipeline are under consideration.

to

(c) It is not proposed to lay the Report on the Table of the (House.

(d) The Working Group has not recommended any cost structure for the landfall point of the gas pipeline. It has only recommended that the precise location of the land-fall point of the pipeline would have to be determined on techno-economic considerations.

Enactment of Gujarat Land Reform Laws

1012. PROF. RAMLAL PARIKH: Will the Minister of RURAL RECON-STRUCTION be pleased to state:

(a) whether it is a fact that Gujarat Government have enacted 30 land reform laws so far;

(b) i' so, what is the main content of these laws;

(c) whether it is a fact that surplus land acquired consequent to ceilling laws was distributed; and

(d) if so, how much land was acquired and distributed as a result of these laws;

THE, MINISTER OF STATE IN THE MINISRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and b) The Gujarat Government have enacted thirty laws for the abolition of intermediary tenures besides laws on ceiling consolidation of holdings and tenancy. The main objective of the thirty laws under reference was to abolish intermediary interests in agricultural and other lands. These laws brought the cultivators including tenants into direct contact with the State and established the ryotwan I system in the State.

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(c) and (d) The position with regard to the acquisition and distribution of surplus lands under the pre-revised and revised ceiling laws is as under:—

		Pre- revised	Revised ceiling laws
(a) Area declared	ļ	acres 45,956	acres 47,657
(b) Area taken possession of		44,464	3,837
(c) Area distributed		43,726	Nil

Allotting of land to weaker sections of the Society for House building in Gujarat

1013. SHRI IBRAHIM KALANIYA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is a proposal under Government's consideration to allot land for house building to Hari-jans, minority community, Adivasis and such other weaker sections of the society in Gujarat under 20-Point Programme;

(b) what is the number of house sites along with the acreage of land allotted and possession given to each of the above categories of persons in Gujarat by previous Government during the period from April 1977 to December, 1979 as compared to that during the period from 1975 and 1976;

(c) what other facilities in kind and cash are likely to be given in this regard; and

(d) whether it is a fact that the previous Government had taken back the house site and land allotted to these sections of society under 20-Point Programme if so, what action Government propose to take for the reallotment of land to the Harijans etc.? THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Under the 20-Point Programme, a scheme to provide house sites for landless and weaker sections in rural areas is already in operation in the State Sector in various States including Gujarat.

(bj As reported by the Govornment of Gujarat, a total number oi 105377 plots of 100 sq. yards each were allotted to persons belonging to weaker sections of society during the period April 1977 to December 1979. Of this, 15637 plots were allotted to scheduled Tribes, 26031 plots to scheduled castes and 63109 to other weaker sections. During 1975 and 1976 a total of 64371 plots were allotted to weaker sections.

(c) For constructing a house on the plots so allotted, a subsidy of Rs. 750 and Rs. 250 per house is given by the State Government and the concerned Panchayat respectively. Beside a loan assistance of Rs. 1000 is made available from the Housing and Urban Development Corporation and Nationalised Banks to a beneficiary if he is willing to avail of the assistance.

(d) The State Government has informed that in some cases plots had been taken back because the persons concerned were found to be ineligible as per terms and conditions laid down under the scheme. These plots were reallotted to the eligible persons.

Free and Compulsory Education

1014. SHRIMATI KANAK MU-KHERJEE: SHRI PATTIAM RAJAN: ';

Will the Minister of EDUCATION be pleased to state:

(a) what are the names of States which have introduced free and compulsory education up to class X till date; and

(b whether Government are aware that since January 1980 West Bengal'